

Industrial units entrusted with the development of villages

5014. SHRI B.K. NAIR : Will the Minister of INDUSTRY be pleased to state :

(a) the details regarding the industrial units in both public and private sector, which have been entrusted with the development of villages in their neighbourhood, schemes drawn up by them, the amounts spent and the number of persons benefitted thereby;

(b) the concessions granted in such cases to the concerning industrial units ;

(c) whether this scheme is being expanded; and

(d) the details thereof ?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI) : (a) to (d) Under Section 35CC of the Income Tax Act, 1961, companies and cooperative societies are allowed to deduct from their taxable profits any expenditure incurred by them on any programme of rural development approved by the prescribed authority. Under Section 35CCA of the Income Tax Act, deduction is allowed for expenditure by way of payment on any sum to approved associations and institutions for use in carrying out programme of rural development approved by the prescribed authority which at present is a State Level Committee consisting of the Commissioner of Income Tax who exercises jurisdiction over the State/Union Territory in which the programme of rural development is to be carried out as the Chairman and an officer of the rank of Secretary to State Government as a Member. The statistics in regard to concessions etc. granted in individual cases are not available at the Ministry level.

Immoral Traffic in guest house in Narain Vihar, New Delhi

5015. SHRI J.S. PATIL : Will the Minister of HOME AFFAIRS be pleased

to refer to the reply given to Unstarred Question No. 4557 on 16 September, 1981 regarding Immoral Traffic in Guest House in Narain Vihar, New Delhi and state :

(a) whether the guest house at E-18, Narain Vihar, New Delhi which was closed down with effect from 22 July, 1981 has again started functioning with a new name 'Kapoor International';

(b) whether Delhi Police has conducted a raid again in that guest house recently and two persons have been arrested ;

(c) if so, the action taken or proposed to be taken against the proprietors of the guest house and whether the licence of the guest house has been cancelled; and

(d) if not, the specific reasons for allowing this guest house to function in the residential area of a decent colony even after a number of representations have been made to close it immediately ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) :

(a) Yes, Sir.

(b) The Police had checked the premises and challaned on 3-7-82 for running the guest house without obtaining a licence.

(c) The Court has passed an order on 5-7-82 for closing the guest house and the guest house has since been closed.

(d) Does not arise.

SELF-EMPLOYMENT SCHEMES FOR I.T.I. TRAINEES

5016. SHRI K. MALLANNA : Will the Minister of LABOUR be pleased to state :

(a) whether Government propose a programme to provide self-employment skills to trainees of Industrial Training institutes; and

(b) if so, the details in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARAMVIR) : (a) Yes, Sir.